

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

IA.No.2 OF 2024
IN
WRIT PETITION NO: 30160 OF 2024

Between:

Bathula Venu Madhava Reddy, S/o. Bathula Pani Reddy, Age. 19 years, Occ.
Student, R/o. Plot No.12, Mythri Villas, Hayathnagar, Ranga Reddy

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.
3. The Principal, Prathima Institute of Medical Sciences, Nagunur, Karimnagar, Telangana-505417.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to extend the time from 7-11-2024 for two weeks to enable the petitioner to submit the Duplicate CBSE X class Marks Sheet to Respondents No. 2 & 3 and to pursue MBBS course in 3rd respondent college.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and W.P.No.30160 of 2024 upon hearing the arguments of Sri L.RAM SINGH, counsel for the Petitioner, and of SRI T.RAMESH, Asst. GP For Revenue on behalf of Respondent No.1 and of SRI G.RAVI FOR SRI A.PRABHAKAR RAO, SC FOR KNRUHS for the Respondents No.2, and of None Appeared for the Respondent No.3, the Court made the following: **ORDER**

Mr. L. Ram Singh, learned counsel for the petitioner.

Mr. T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. G.Ravi, learned counsel represents Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') representing respondent No.2.

Heard on I.A.No.2 of 2024 an application seeking modification of order dated 28.10.2024 passed in W.P.No.30160 of 2024.

Learned counsel for the petitioner submits that the petitioner has been admitted to MBBS course. However, he was directed to submit his duplicate marks sheet on or before 07.11.2024. It is pointed out that the petitioner has submitted an application to the Central Board of Secondary Education. However, the duplicate marks sheet has not been supplied to him. It is also submitted that the petitioner undertakes to produce the duplicate marks sheet immediately on receipt of the same from the Central Board of Secondary Education. The petitioner prays for two weeks further time to do so.

The aforesaid submission has not been fairly opposed by the learned counsel for respondent No.2 – University.

In view of the aforesaid submission and for the reasons assigned in the application duly supported by an affidavit, time for submitting the duplicate marks sheet is extended by a period of two weeks i.e., up to 21.11.2024.

To the aforesaid extent, order dated 28.10.2024 passed in W.P.No.30160 of 2024 is modified.

Accordingly, I.A.No.2 of 2024 is disposed of.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana -500 055
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. The Principal, Prathima Institute of Medical Sciences, Nagunur, Karimnagar, Telangana-505417.
4. One CC to SRI L.RAM SINGH, Advocate [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
7. Two CD Copies

PSK.

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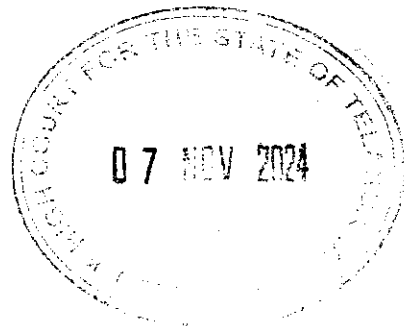
CC TODAY

HIGH COURT

DATED:07/11/2024

ORDER

IA.No.2 OF 2024
IN
WP.No.30160 of 2024



DISPOSING OF THE IA FOR EXTENSION
WITHOUT COSTS.

(10)
07/11/24
L.B